

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BRANCH, AT NEW DELHI

M.A. No. 91 OF 2025

IN

Original Application No. 772/2022

IN THE MATTER OF:

Mohan Chand Sati  
.....Applicant

Versus

State of Uttarakhand & Ors.  
.....Respondents

**RESPONSE AFFIDAVIT ON BEHALF OF RESPONDENT No.2 i.e.  
THE DIRECTOR, RAJAJI NATIONAL PARK**

I, Dr. Koko Rose, aged about 43 years, S/o Sh. Rupfuhu Rose, presently posted as Director, Rajaji Tiger Reserve, Uttarakhand, Dehradun, do hereby solemnly affirm and state as follows:

1. That I am the Respondent No.2, Director, Rajaji Tiger Reserve, and in this capacity, I am fully aware of the facts and circumstances of the present case based on the official records and as such, I am competent to depose the present affidavit.
2. That in Original Application No. 772/2022 (M.A. No. 91/2025) titled Mohan Chand Sati vs. State of Uttarakhand, listed before the Hon'ble National Green Tribunal, New Delhi, the Hon'ble Green Tribunal Authority passed certain following directions on 14.07.2025.  
  1. That the M.A. has been registered on the basis of the report dated 22.05.2025 filed by DFO, Lansdowne, Forest Department, Kotdwar, Garhwal in compliance of the order dated 19.11.2024 passed in MA No. 27/2024 in OA No-772/2022.
  2. That it is submitted that perusal of the report reveals that only the disclosure has been made about the preparation of the DPR and its

*submission to the forest department for construction of the boundary wall but no substantial work or progress has been indicated. Hence, we deem it proper to issue notice to the respondents.*

3. Respondent no.4 is already represented today

4. Registry is directed to issue notice to respondent nos-1 to 3 for filing their response by way of affidavit at least one week before the next date of hearing.

5. List on 16-10-2025”.

2. That in compliance with the above directions passed by this Hon’ble Tribunal, the report is as follows:

a) The area mentioned in the Original Application, in which the construction work of a safety wall from Simbalkhal to Sidkul has been proposed, falls within the buffer zone of Rajaji Tiger Reserve. But this area lies under the administrative control and jurisdiction of the Lansdowne Forest Division. Therefore, the authority to take decisions regarding land ownership, determination of administrative boundaries, actions related to wall construction, land acquisition, approvals, and construction-related procedures vests with the Lansdowne Forest Division.

b) This Hon’ble Tribunal in Original Application No. 772/2022 passed an order on dated 19.11.2024. The operative part of the order is as follows :-

“ 6- In view of the statement made by DFO, Kotdwar, we disposed of the present misc. application with direction to the State and its authorities expedite the process of construction of boundary wall in question and file the action taken report before the Registrar General of the Tribunal immediately on completion of six months.....”

The main purpose of construction the wall from Simbalkhal to Sidkul, is to protect flora and fauna of the reserved

- c) In compliance with the said order, officers of the revenue departments and forest department jointly conducted a joint demarcation and survey of the proposed area. The State Government nominated the Uttarakhand Peyjal Sansadhan Vikas Evam Nirman Nigam as the working agency. The agency prepared the DPR (Detailed Project Report) and submitted it to the concerned department, on which further necessary action is currently in progress.
3. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future as well.

**DEPONENT**

**VERIFICATION**

I, above named deponent do hereby verify that the facts stated in the above affidavit are true to my knowledge. No part of the same is false and nothing material has been concealed therefrom.

Verified at Dehradun on this      Day of February, 2026

**DEPONENT**

  
**DIRECTOR  
RAJAJI TIGER RESERVE  
DEHRADUN**

उत्तराखण्ड शासन

वन अनुभाग-2

संख्या- 1954/X.-2/2024-12(37)/2024 (ई-78988)

देहरादून, दिनांक 29 अक्टूबर, 2024 ✓

कार्यालय-ज्ञाप

अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून के पत्र संख्या-474/3-5 (गा0व0जी0सं0) दिनांक 28.07.2024 के क्रम में निम्न तालिका में अंकित विवरणानुसार कार्यदायी संस्था नामित किए जाने का निर्णय लिया गया है:-

क.सं.	कार्य का नाम	कार्यदायी संस्था
1	2	3
1	लैन्सडौन वन प्रभाग के अन्तर्गत लालढांग रेंज के सिम्बलखाल से सिडकुल तक (सिगड्डी कक्ष सं0-20 अ) कुल 1500 र0मी0 हाथी सुरक्षा दीवार का निर्माण कार्य।	उत्तराखण्ड पेयजल संसाधन विकास एवं निर्माण निगम।

कृपया तदनुसार अग्रेत्तर कार्यवाही करने का कष्ट करें।

Signed by

Dhirendra Kumar Singh

Date: 29-10-2024 15:17:39

संख्या- 1954/X.-2/2024-12(37)/2024 तददिनांकित।

(धीरेन्द्र कुमार सिंह)  
उप सचिव।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. प्रमुख वन संरक्षक (हॉफ), उत्तराखण्ड, देहरादून।
2. अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून।
3. मुख्य वन संरक्षक, गढ़वाल, उत्तराखण्ड, पौड़ी।
4. वन संरक्षक, शिवालिक वृत्त, उत्तराखण्ड, देहरादून।
5. प्रभागीय वनाधिकारी, लैन्सडौन वन प्रभाग, कोटद्वार।
6. कार्यदायी संस्था-उत्तराखण्ड पेयजल संसाधन विकास एवं निर्माण निगम।
7. गार्ड फाईल।

(धीरेन्द्र कुमार सिंह)  
उप सचिव।